

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT)(Ins) No.638 of 2020

IN THE MATTER OF:

Alok Kumar Kuchhal

**(Erstwhile Interim Resolution Professional of
Charming Apparels Pvt. Ltd.)**

...Appellant

Vs.

Charming Apparels Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant:

Mr. Alok Kumar Kuchhal, Advocate.

For Respondents:

Mr. Gaurav Srivastava, Advocate for R- 5b.

Ms. Heerika Shukla, Advocate for R-6.

Mr. Parveen Singhal, Advocate for R-7.

Mr. Abu John Mathew (CoC HDFC).

ORDER

(Through Virtual Mode)

17.11.2020: Mr. Abu John Mathew, the Learned Counsel appearing for Committee of Creditors – HDFC, seeks time to file ‘Notes of Written Submissions’ within three days from today and accordingly is permitted to file the ‘Notes of Written Submissions’ of HDFC Bank not more than three pages and the Office of the Registry is directed to receive the same. The Learned Counsel for the CoC/HDFC Bank, is also required to furnish the Notes of copies of ‘Written Submissions’ of the HDFC Bank to the Learned Counsel for the Appellant and other Learned Counsel(s) appearing for the respective Respondents in the main Appeal, before the next date of hearing. The Learned Counsel for the HDFC Bank, Mr. Abu John Mathew, the Learned Counsel is directed to serve the copy of the Reply/Response of the HDFC Bank to the Learned Counsel for the Appellant (Erstwhile IRP) of the First Respondent/Company and it is open to the Appellant to file any ‘Rejoinder’ within one week thereafter.

The Registry is directed to List the matter on **03.12.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/nn